

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-530**

CP No- 181/58/ND/2022  
IA-(Co.Act)- 111/2024, CA/70/2023

**IN THE MATTER OF:**

Anju Sahni

**.....Applicant**

**Vs.**

M/s LA Mode Exports Pvt. Ltd. through its Directors Mr. Ajay Sahni & Ors.

**.....Respondent**

**SECTION**

U/s 58(3)

**Order delivered on 08.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent : Archana Lakhotia for respondent no. 1 , Ambarish  
Chatterjee for Respondent No.2 and Respondent No.3

**ORDER**

Ld. Counsel for the Petitioner is present and submitted that they have filed an affidavit indicating the relinquishment of interest of shares which is subject matter of the proceedings. However, the said affidavit is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal. Ld. Counsel for the R-1 is present and submitted that they have not received the copy of any affidavit. Ld. Counsel for the Petitioner undertakes to provide a copy of affidavit to the Ld. Counsel for the R-1. List this matter on **24.07.2024**.

**Sd/-**

**(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)  
MEMBER (J)**